

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN STARRED QUESTION NO. 625
TO BE ANSWERED ON 20.07.2018

SEXUAL ABUSE OF CHILDREN

625. SHRI NISHIKANT DUBEY:
SHRI SUKHBIR SINGH JAUNAPURIA:
SHRI RAVINDRA KUMAR PANDEY:
SHRI SANKAR PRASAD DATTA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the number of cases of sexual abuse/exploitation of children in the country have increased in recent years, especially through child pornography and internet;
- (b) if so, the details thereof indicating the number of such cases reported, culprits apprehended, punished during each of the last three years and the current year, State/UT-wise;
- (c) the details of schemes implemented by the Government to protect children from sexual abuse along with the funds allocated/released and utilised thereunder during the said period, State/UT-wise; and
- (d) the further action taken by the Government to protect children from sexual exploitation/abuse in the country and create public awareness against it?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) As reported by National Crime Records Bureau (NCRB), a total of 34,449, 34,505 and 36,022 cases were registered in the country under POCSO Act r/w related sections of IPC during 2014, 2015 and 2016 respectively showing an increasing trend with an increase of 0.2% in 2015 over 2014 and 4.4% in 2016 over 2015. Details are enclosed as annexure-I. A total of 5, 8 and 17 cases were registered in the country under Publishing or Transmitting of Material Depicting Children in Sexually Explicit Act(Section 67B of IT Act) during 2014, 2015 and 2016 respectively, showing an increasing trend. Details are enclosed at annexure-II. A total of 40, 94 and 47 cases were registered in the country under Section 14 and 15 of POCSO(Use of Child for Pornography/Storing Child Pornography Material) during 2014, 2015 and 2016 respectively.
- (b) State/UT-wise cases registered, cases charge-sheeted, cases convicted, persons arrested, persons charge-sheeted and persons convicted under total POCSO and Publishing or Transmitting of Material Depicting Children in Sexually Explicit Act(Section 67B of IT Act) during 2014-2016 is enclosed as **annexure-I and II** respectively.
- (c) Juvenile Justice (Care and Protection of Children) (JJ) Act 2015 is the primary law to protect the interest of children in need of care and protection and in conflict with law. In order to implement the Juvenile Justice Act, a centrally Sponsored Scheme, namely Integrated Child Protection Scheme(ICPS) now "Child Protection Services" under Integrated Child Development Services, is being implemented with aim to create a safety

net of dedicated structures, services and personnel for protection of children in need of care and protection. The objective is to contribute to improvement in the wellbeing of the children in difficult circumstances as well as reduction of vulnerabilities to situations and actions that lead to abuse, exploitation and separation of children from their families. Under the scheme “Child Protection Services” financial assistance is provided to the States/UTs on sharing pattern for, inter-alia, undertaking a situational analysis of children in difficult circumstances, for setting up and maintenance of various types of Child Care Institutions (CCIs). Under the scheme institutional care is provided through CCIs, as a rehabilitative measure. In these CCIs, children are provided age appropriate education either within the institution or outside in a formal education system through convergence with other schemes and programs of the Government or civil society. Under the non-institutional care component, support is extended for adoption, foster care and sponsorship. The details of fund released and utilized thereunder during the last three years, State/UT-wise is enclosed at **annexure-III**.

- (d) The Ministry has introduced the Protection of Children from Sexual Offences (POCSO) Act 2012, which is a special law to protect children from sexual abuse and exploitation. The Juvenile Justice (Care and Protection of Children) (JJ) Act 2015 is the primary law to protect the interest of children in need of care and protection and in conflict with law. In order to implement the Juvenile Justice Act, a centrally Sponsored Scheme, namely Child Protection Scheme(CPS) is being implemented with aim to create a safety net of dedicated structures, services and personnel for protection of children in need of care and protection. The objective is to contribute to improvement in the wellbeing of the children in difficult circumstances as well as reduction of vulnerabilities to situations and actions that lead to abuse, exploitation and separation of children from their families, etc. CPS provides for a 24-hour toll free helpline 1098 for children in distress and their families. National Commission for Protection of Child Right (NCPCR) established under the Commissions for Protection of Child Rights (CPCR) Act, 2005, has been mandated with a task of monitoring the effective implementation of POCSO Act, 2012 and JJ Act, 2015.

Further, the Government has been regularly creating public awareness against child abuse in the country through print and electronic media from time to time. The issue has been flagged in various national consultations/conferences held with different stakeholders.

Annexure referred to in reply to part (a) and (b) of Lok Sabha Un-Starred Question No. 625 for 20.07.2018 regarding "Sexual Abuse of Children" by Shri Nishikant Dubey, Shri Sukhbir Singh Jaunapuria, Shri Ravindra Kumar

Annexure-I

State/UT-wise Cases Registered (CR), Cases ChargeSheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Chargesheeted (PCS), Persons Convicted (PCV) under Protection of Children from Sexual Offences Act, 2012 r/w related sections of IPC (Total) for Crimes against Children during 2014-2016

SL	State/UT	2014						2015						2016					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	932	601	29	1163	792	29	1054	772	78	1233	980	85	830	795	51	855	862	52
2	Arunachal Pradesh	56	51	1	57	62	1	54	38	0	63	48	0	59	39	0	58	42	0
3	Assam	506	223	8	489	223	8	819	453	15	802	453	15	821	511	43	824	512	43
4	Bihar	191	188	17	228	231	22	187	142	22	187	161	24	233	157	23	292	199	24
5	Chhattisgarh	1684	1608	191	1804	1812	263	1656	1606	524	2085	2047	562	1570	1576	354	1778	1773	378
6	Goa	107	76	3	116	96	3	79	98	13	79	107	15	75	56	13	82	60	13
7	Gujarat	613	527	5	779	705	5	1609	1317	8	1886	1801	8	1408	1302	5	1677	1691	6
8	Haryana	707	631	103	826	794	119	988	800	137	1041	1035	149	1020	844	94	1125	1035	130
9	Himachal Pradesh	209	167	25	246	221	33	206	198	27	264	280	37	205	177	25	255	234	31
10	Jammu & Kashmir	45	33	1	46	44	1	30	29	1	49	45	1	25	25	1	30	30	1
11	Jharkhand	112	102	13	136	116	15	182	136	28	175	144	28	348	222	17	363	244	17
12	Karnataka	1380	1073	27	1538	1282	29	1526	1266	32	1800	1516	32	1565	1323	55	1641	1451	58
13	Kerala	1392	1136	48	1483	1356	51	1486	1265	83	1505	1460	100	1848	1717	47	2671	2490	53
14	Madhya Pradesh	4995	4888	721	5888	5862	848	4624	4612	791	5634	5675	944	4717	4591	641	5678	5642	792
15	Maharashtra	3926	3342	112	4623	4187	129	4816	3791	195	5589	4711	219	4815	4291	250	5092	4983	279
16	Manipur	50	14	0	34	8	0	43	32	1	23	29	1	43	39	1	28	23	1
17	Meghalaya	118	126	7	122	131	7	167	112	2	153	135	2	151	116	28	153	126	28
18	Mizoram	165	127	37	140	101	38	169	189	101	171	190	102	167	148	54	174	153	54
19	Nagaland	17	6	2	15	6	1	15	13	4	16	16	4	27	25	6	27	27	9
20	Odisha	1126	909	14	1193	1129	16	1372	1202	39	1324	1282	40	1928	1566	38	1721	1661	48
21	Punjab	652	493	114	763	604	121	666	506	169	769	677	207	596	401	94	659	441	98
22	Rajasthan	1327	1020	133	1228	1217	152	1311	994	130	1210	1225	167	1479	1196	151	1479	1478	168
23	Sikkim	70	56	19	66	56	3	55	50	16	55	52	16	92	75	9	100	84	9
24	Tamil Nadu	1065	769	73	1158	893	65	1544	1268	133	1869	1530	143	1583	1249	199	1866	1480	214
25	Telangana	924	657	35	1332	1061	35	1394	1092	39	1343	1225	42	1158	1023	25	1625	1354	32
26	Tripura	245	174	9	228	206	11	133	136	12	141	173	14	156	129	24	165	133	25
27	Uttar Pradesh	8009	6847	302	12753	10565	410	4541	4342	874	7469	6715	1241	4954	4245	714	8452	6554	1003
28	Uttarakhand	189	161	16	186	188	20	168	131	79	207	194	85	218	158	38	238	193	45

29	West Bengal	1291	815	22	1062	967	22	1504	1816	21	1928	1858	22	2132	1494	48	1209	1303	48
	TOTAL STATE(S)	32103	26820	2087	39702	34915	2457	32398	28406	3574	39070	35764	4305	34223	29490	3048	40317	36258	3659
30	A & N Islands	29	22	4	34	27	4	39	37	0	38	37	0	49	35	1	51	38	0
31	Chandigarh	49	47	21	54	62	22	62	59	15	72	71	22	51	41	19	61	55	19
32	D&N Haveli	2	2	0	3	3	0	15	11	0	13	11	0	11	13	2	14	16	2
33	Daman & Diu	1	1	1	1	1	1	5	4	0	8	7	0	10	6	0	11	8	0
34	Delhi UT	2240	1480	162	1917	1621	202	1936	1563	218	1847	1757	238	1620	1258	156	1692	1443	179
35	Lakshadweep	1	1	0	3	3	0	1	0	0	1	0	0	5	5	0	4	5	0
36	Puducherry	24	20	0	18	21	0	49	33	2	41	36	2	53	43	0	46	49	0
	TOTAL UT(S)	2346	1573	188	2030	1738	229	2107	1707	235	2020	1919	262	1799	1401	178	1879	1614	200
	TOTAL (ALL INDIA)	34449	28393	2275	41732	36653	2686	34505	30113	3809	41090	37683	4567	36022	30891	3226	42196	37872	3859

Source: Crime in India

	TOTAL STATE(S)	5	2	0	3	3	0	8	5	2	7	6	2	16	6	1	14	9	1
30	A & N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32	D&N Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33	Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34	Delhi UT	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	1	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	1	0	0
	TOTAL (ALL INDIA)	5	2	0	3	3	0	8	5	2	7	6	2	17	6	1	15	9	1

Source: Crime in India

Annexure-III

Annexure referred to in reply to part (c) of Lok Sabha Un-Starred Question No. 625 for 20.07.2018 regarding "Sexual Abuse of Children" by Shri Nishikant Dubey, Shri Sukhbir Singh Jaunapuria, Shri Ravindra Kumar Pandey and Shri Sankar Prasad Datta

The details of fund released and utilized by State Govt./UT Administrations during the financial year 2015-16, 2016-17 and 2017-18 and current year of the grant released to the States/UTs under ICPS as on date.

Status of grant released and utilized under Integrated Child Protection Scheme [ICPS] as on 16.07.2018								
Sl. No.	Name of the State	2015-16		2016-17		2017-18		2018-19
		Amount released	Amount Utilized	Amount released	Amount Utilized	Amount released	Amount Utilized	Amount released
1	Andhra Pradesh	238.58	500.52	110.74	586.32	1469.88	1537.11	218.66
2	Arunachal Pradesh	571.68	92.02	52.29	179.54	643.71	180.00	37.63
3	Assam	597.90	1025.07	413.64	1112.98	2932.68	1787.53	327.13
4	Bihar	2687.89	1896.52	2787.92	1923.33	541.56	1633.69	454.46
5	Chattisgarh	3955.55	2086.26	527.77	1683.25	3181.97	2486.27	521.32
6	Goa	235.25	39.68	36.83	98.27	728.53	54.44	16.03
7	Gujarat	2328.90	1510.37	769.95	1526.53	590.11	1767.24	400.35
8	Haryana	496.44	350.89	0.00	1224.85	1858.22	2500.00	0.00
9	Himachal Pradesh	604.04	1255.12	2345.48	2390.26	1835.01	1833.11	456.54
10	Jammu & Kashmir	113.35	0.00	43.12	114.71	807.48	374.62	40.78
11	Jharkhand	369.88	387.42	840.11	842.14	1714.57	1641.76	239.28
12	Karnataka	1845.24	2193.66	3720.80	3709.53	3272.45	1364.04	605.60
13	Kerala	944.39	660.25	260.50	216.96	1849.45	1275.72	179.41
14	Madhya Pradesh	1116.03	2373.81	2503.88	2535.83	3262.77	2582.87	624.38
15	Maharashtra	3138.75	1975.29	2272.33	1569.37	608.15	1308.75	404.45
16	Manipur	3082.18	1163.81	241.34	709.47	1886.33	2103.00	331.36
17	Meghalaya	1469.55	1497.88	2060.33	2060.33	1846.60	1846.60	450.40
18	Mizoram	2079.44	2079.44	1949.55	1949.55	1917.51	1917.51	495.54
19	Nagaland	2257.65	1473.21	1350.37	1447.50	1457.45	1457.45	364.85
20	Orissa	3309.07	2669.74	1089.22	2580.78	2599.30	2773.86	669.53
21	Punjab	820.81	515.57	581.67	718.31	143.24	875.43	175.78
22	Rajasthan	3258.92	2929.43	0.00	2267.52	4752.30	1295.98	541.08
23	Sikkim	562.00	303.74	601.18	365.87	662.76	125.43	66.25

24	Tamil Nadu	825.04	4282.78	13039.37	3648.55	2013.12	5512.50	1120.32
25	Telangana	354.88	93.94	195.64	1823.98	894.82	633.08	212.58
26	Tripura	710.63	680.20	676.04	415.30	446.81	499.00	0.00
27	Uttar Pradesh	2884.18	3293.57	3207.19	3109.82	1830.67	4222.98	885.53
28	Uttarakhand	66.88	3.89	15.54	187.54	907.57	731.40	76.90
29	West Bengal	508.67	1067.29	6763.87	3522.60	5073.56	4232.67	735.21
30	Andaman & Nicobar Island	36.03	36.03	36.88	36.76	31.66	93.36	13.85
31	Chandigarh	357.82	324.15	245.44	278.53	194.32	172.73	0.00
32	Dadra & Nagar Haveli	58.66	5.84	177.59	59.11	24.82	69.90	11.24
33	Daman & Diu	82.82	57.69	126.42	80.33	21.89	83.00	18.42
34	Delhi	1363.40	931.53	978.64	1024.94	354.33	1295.68	271.01
35	Lakshadweep	0.00	0.00	0.00	0.00	-		0.00
36	Puducherry	559.60	622.75	826.33	768.69	114.35	426.20	0.00
Total		43892.10	40379.36	50847.97	46769.35	52469.95	52694.91	10965.87

